

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	8.12.94	<p>Respondents' counsel undertakes to file counter to-day. Call it for admission on 9.12.1994.</p> <p style="text-align: right;">f VICE-CHAIRMAN</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>	<p>For Admision Bench</p> <p style="text-align: right;">14/12/94</p>
5	9.12.94	<p>Heard for admission and heard for final hearing also as counter has been filed. In view of the nature of allegations against the petitioner it may be that some time has been taken to initiate proceedings. Though the petitioner is kept under suspension with a direction that the steps shall be taken to initiate enquiry expeditiously the petition is rejected.</p> <p style="text-align: right;">f VICE-CHAIRMAN</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>	<p>Adj. to 28.11.94 for admission - Or. No. 2 may kindly be seen. Ratna 25/12/94</p> <p style="text-align: right;">Bench</p> <p>Counter has not filed for admission Or. No. 3 may kindly be seen.</p> <p style="text-align: right;">Ratna 7/12/95</p> <p>13 each Counter has been filed for admission</p> <p style="text-align: right;">Ratna 8/12/95</p> <p style="text-align: right;">Bench</p>